

GOVERNMENT OF INDIA
MINISTRY OF TOURISM

RAJYA SABHA
UNSTARRED QUESTION NO.2399#
ANSWERED ON 16.03.2021

ACCOMODATION FOR MPS AND MLAS AT GOVERNMENT GUEST HOUSES

2399#. SHRI KAILASH SONI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether it is a fact that if a Member of Parliament visits other than his/her native State then a partial treatment is meted out to him/her as charges for a night halt at Government Guest House for local MP and MLA remain ₹150 whereas it is ₹2000 for an MP visiting from other State and this discrimination is happening despite the fact that all public representatives should be treated equal before a law; and
- (b) whether Government is making any consideration, in this regard?

ANSWER

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)
(SHRI PRAHLAD SINGH PATEL)

(a) & (b): The Ministry of Tourism does not deal with night halt/ allotment related charges pertaining to MPs and MLAs at Government Guest Houses.
